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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

Review Application No. 15/3 of 1994

In

Original Application No. 1481 of 1993

|                                |                     |
|--------------------------------|---------------------|
| Union of India & Others::::::: | Applicants          |
| Versus                         |                     |
| Karedin                        | ::::::: Respondents |

Hon'ble Mr. Maharaj Din, Member(J)

This review application has been preferred by Union of India under Rule 17(III) of the Central Administrative Tribunal (Procedure) Rules 1987 and under Sec.22(f) of the Administrative Tribunal Act 1986 against the judgment dated 08.11.93 by which the O.A.No.1481/93 has been disposed of at the admission stage with the direction to the respondents to decide the representation of the applicant in the light of documentary evidence produced by him by reasoned order within a period of two months from the date of communication of the order. The relief prayed for in the original application has neither been considered nor granted to the applicant and merely the direction was issued to the respondents to dispose of the representation of the applicant.

As provided by Rule 17(III) of Central Administrative Tribunal (Procedure) Rules 1987 the Tribunal possesses the same powers of review as are vested in a civil court while trying

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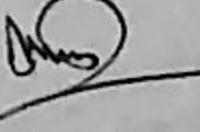
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a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil procedure, a decision/judgment/order can be reviewed :

- (i) if it suffers from an error apparent on the face of the record ; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgment was made, despite due diligence; or
- (iii) for any other sufficient reason, construed to mean "analogous reason".

I have gone through the review application and find that it is not covered by any of the aforesaid provisions. I also do not find any other "sufficient reason" justifying review of the judgment. Consequently, the review application merits rejection and the same is hereby rejected as also barred by limitation.

  
Member (J)

4th May 2  
Allahabad, Dated 27th April, 1994

/M.M./